GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 1375 TO BE ANSWERED ON 08.12.2025

Coordination between Pollution Control Boards and the States

1375. SHRI BUNTY VIVEK SAHU

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of process of coordination with the State Governments, Pollution Control Boards and Local Bodies to implement revised greenbelt norms across the country particularly in Madhya Pradesh;
- (b) whether the revised green standards have a positive impact on proposed or ongoing industrial project in industrial zones in Madhya Pradesh, particularly in Chhindwara district; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

(a) to (c) The revised green belt norms, are applicable across the country including the State of Madhya Pradesh and will be factored in all the Environmental Clearances to be granted after issuance of these norms. A monitoring mechanism has been provided for the revised green belt/green cover norms, under which, the industrial estates shall submit a half yearly green belt status report to the State Pollution Control Boards (SPCB)/Pollution Control Committees (PCC) and the Integrated Regional Office (IRO) of MoEFCC, informing canopy coverage, number of living trees, height and species, survival rate, etc. with drone imagery. The green belt details submitted by the Industrial Estate will be periodically verified by the IROs and SPCB/ PCC.

The revised green belt norms shall be applicable to all the upcoming projects across the country, including those in Chhindwara district, Madhya Pradesh. The revised norms provide the benefit of additional land area to industries to expand their operations without compromising the environmental needs of developing green belt/ green cover.
